

**PRESS INFORMATION BUREAU
GOVERNMENT OF INDIA**

FSSAI NOTIFIES AUTHORIZED OFFICERS FOR IMPORTED FOOD CLEARANCES

**New Delhi, February 17, 2011
Magha 28, 1932**

The Food Safety and Standards Authority of India, (FSSAI), U/s 47(5) FSS Act 2006, has notified Authorized Officer for Kolkata, Chennai, Mumbai(both air and sea) and CONCOR-ICD,ICD Patpargunj, Delhi, I.G. International Airport, Delhi, for Imported Food Clearances, w.e.f.1st March 2011. Such authorized officers will also take over responsibilities of safety of Imported Food being performed by the Port Health officer so far.

It may be recalled that The Food Safety and Standards Authority of India was established under the Food Safety and Standards Act, 2006 as a statutory body under the administrative control of Ministry for Health and Family Welfare, for laying down science based standards for articles of food and regulating manufacturing, processing, distribution, sale and import of food.

In an interactive session with stakeholders held today in the FSSAI Hqrs, Chief Executive Officer, Sh V.N.Gaur, exhorted them to join hands in making a smooth transition from earlier PFA regime towards new provisions of FSS Act 2006. Various issues concerning processes involved in imports, storage, testing and distribution etc of imported foods, were discussed. Representatives from Customs, DGHS, DGFT, Ministry of Shipping, International Airport Authority, Custom House Agents, CART(Centre for analysis research and training), Air Cargo Agents Association, All India Spices Importer Exporter and Distributors Association, Indian Importers' Association, Delhi Customs Clearing Agents Association, SGS India Pvt Limited, Accredited Labs, Public Analyst, NCT Delhi, Export Inspection Council Of India, NISG Hyderabad, Directors of FSAAI and ADG (PFA) were present for the interactive session.

A complete rollout of the various provisions of FSS Act 2006, with appropriate regulations is expected shortly.

SBS/RS